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GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1220
(To be answered on the 3rd March 2016)

DUES OF AIRLINES

1220. SHRI B. SENGUTTUVAN

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether various Indian and foreign airlines owe dues to the Airports Authority of India (AAI) for availing of fuel and other facilities;
(b) if so, the details thereof;
(c) whether the Kingfisher, Spicejet and Go Air Airlines owe money to the AAI and if so, the total quantum of money owed by them therefor; and
(d) the steps taken/being taken by the AAI to recover the dues expeditiously from all the airlines particularly from the Kingfisher Airlines?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a) & (b): Yes, Madam. The total dues from various airlines as on 31.12.2015 amount to Rs.2793.04 Crores towards aeronautical charges and Rs.236.60 Crores towards non-aeronautical charges.

(c): Yes, Madam. The details as on 31.12.2015 are as under:

(i) M/s. Kingfisher: Rs.294.57 Crores (including interest)

(ii) M/s. Spice Jet: Rs.78.87 Crores as on 31.12.2015.

(iii) M/s. Go Air: Rs.50.89 Crores as on 31.12.2015.

(d): The steps taken to recover the dues are:

(i) In case of Spice Jet, the party is paying Rs.1.50 Crores every day against which Rs.1.10 Crores is adjusted against current operations charges and balance towards overdues. Bank guarantee of Rs.82.50 Crores is available for adjustment / encashment in case of default.

(ii) As regards Go Air, the dues are centrally monitored on weekly basis and notice is issued for settlement of overdues (in excess of Bank Guarantee).

(iii) In case of Kingfisher Airlines, recovery suit has been filed in the Mumbai High Court for the overdues and also criminal proceedings for cheques issued by Kingfisher amounting to Rs.136.22 Crores in the year 2012 which was dishonored by the bank.

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